

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O. A. NO. 1657/92

DECIDED ON : 1.7.1992

Shiv Dayal Batra

... Applicant

Versus

General Manager, Northern  
Railway & Anr.

... Respondents

CORAM : THE HON'BLE MR. P. C. JAIN, MEMBER (A)

Applicant through Shri P. P. Sharma, Counsel

JUDGMENT (ORAL)

Hon'ble Shri P. C. Jain, Member (A) :-

I have heard the learned counsel on admission of this O. A. The applicant has prayed for payment of Rs.15,992/- on account of interest on the delayed payment of his pension, commutation and gratuity which was paid in two parts. For pension he claims interest for the period May, 1986 to October, 1986. For commutation he claims interest for three months prior to 2.11.1986. For the first part of gratuity amounting to Rs.20,786/- he claims interest for four months prior to the period 12.12.1986 and for the balance gratuity of Rs.12,600/- he claims interest for 28 months commencing from 15.12.1988. It appears that the interest has been calculated at the rate of 24 per cent. The applicant retired on 30.4.1986. He also got full pension before a portion of the same was commuted. It is stated in the O. A. that the applicant had claimed interest for the belated payment in December, 1988. If no reply to his representation was received, after waiting for six months he should have filed the O. A. within 12 months thereafter. Thus, the O. A. which has been filed on 11.6.1992 is hopelessly barred by limitation. There

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is no petition for condonation of delay. Accordingly, the O.A. is not maintainable as the same is barred by limitation and it is rejected as such.

(See 117(9))  
( P. C. Jain )  
Member (A)

as